



**Government of Jammu and Kashmir
Transport Department Civil Secretariat
Jammu and Kashmir.**

**Notification
Srinagar, the 20th June, 2017.**

SRO 253- In exercise of the powers conferred by Sub-Clause (i) of Clause (d) of Sub-Section (1) of Section 67 of the Motor Vehicles Act, 1988, (Central Act No. 59 of 1988), and in supersession of notification SRO-24 dated 03.02.2014, the Government of Jammu and Kashmir hereby direct the State Transport Authority to fix the maximum chargeable fare in respect of following types of vehicles as per the percentage of fare hike shown against each category:-

i)	Big Buses (Stage Carriages)	13.75%
ii)	Medium/Mini Buses (Stage Carriages)	13.75%
iii)	Taxi/Maxi Cab (Base Model Contract Carriages like; Sumo, Bolero, Tata Indica, Swift, Tata Winger, Tempo Traveler etc.)	8.25%
iv)	Taxi/Maxi Cabs (Medium segment tourist Taxi/Maxi cab contract Carriages like; Tevara, Scorpio, Qualis, Xylo etc.)	8.25%
v)	Taxi/Maxi cabs (Premium class Tourist Taxi/Maxi cab contract Carriages like Innova, Fortuner etc.)	8.25%
vi)	Auto Rickshaw (Petrol Version),	2.85%
vii)	Stage Carriages Viz. Tata Magic (Auto)	13.75%

By order of the Government of Jammu and Kashmir.

Sd/-
Secretary to Government
Transport Department

No:-TR-27/MVD/Passenger Fare/2017

Dated:-20-06-2017

Copy to the:-

1. Joint Secretary to Government of India, Department of Road, Transport and Highways, Transport Bhawan, 1 Parliament Street, New Delhi.
2. Principal Secretary to Hon'ble Governor, J&K State.
3. Commissioner/Secretary to Government, Finance Department, J&K.

